

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-130
765/252/ND/2019

IN THE MATTER OF:

Vasu Crop Science Pvt.Ltd.& Others
Vs.
ROC. Delhi & Haryana

....APPELLANT

....RESPONDENT

SECTION

U/s 252

Order delivered on 16.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Mohit Yadav, Advocate
For the Respondent :

ORDER

Counsels for the Applicant are present. After hearing the submissions, we deem it fit to direct the Registry to issue Notice to the Shareholders/Directors and the Creditors of the Company. The Counsel viz., Mr. Mohit is directed to send private notice to the Shareholders/Directors and the Creditors to appear before us on the next date of hearing through Video Conferencing or WhatsApp.

List the matter on 08.1.2021.

- Sol -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sol -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit